

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

07/02/2019

O.A./260/268/2014

VINOD KUMAR

MEMO AT FL.X MAY KINDLY BE
PERUSED

-V/S-

STATE

ITEM NO:5

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. S. Behera, Mr. J. Pal

Notes of The Registry	Order of The Tribunal
	<p>None for the applicant. By filing a Memo dated 24.08.2015 Mr. S. Behera, Ld. Counsel for the respondents submits that the suspension order of the applicant has been revoked by the Government vide order dated 30.07.2015. Accordingly, the O.A. has become infructuous. No one is present on behalf of the applicant. Accordingly, the O.A. is dismissed for default for non prosecution on the part of the applicant.</p> <p>(SWARUP KUMAR MISHRA) MEMBER (J) (GOKUL CHANDRA PATI) MEMBER (A)</p> <p>kb</p>